TUTICORIN PORT TRUST (ADAPTATION OF RULES) REGULATIONS, 1979

G.S.R. 97(E): In exercise of the powers conferred by Section 126, read with Sections 28 and 134 of the Major Port Trusts Act, 1963 (38 of 1963), the Central Government hereby makes the following first Regulations, namely;-

- **1. Short title and commencement:-** (1) These regulations may be called the Tuticorin Port Trust (Adaptation of Rules), Regulations, 1979.
 - (2) They shall come into force on the first day of April, 1979.
- **2. Application :-** They shall apply to the Port Trust of Tuticorin.
- 3. Definitions:- In these regulations, unless the context otherwise requires,-
 - (a) "Act" means the Major Port Trusts Act, 1963;
- (b) "appointed day" means the date on which the Act is made applicable to the Port Tuticorin:
 - (c) "Board" shall have the meaning assigned to it in the Act;
- (d) "existing rules and orders" means the rules and orders made under the various Acts and rules in force prior to the appointed day in connection with administration of the Port;
- (e) "Port" means the Port of Tuticorin.
- 4. Existing Rules to Continue:- Existing rules and orders and subsequent amendments thereto made on or after the appointed day relating to the following matters shall, to the extent they are not inconsistent with the provisions of the Act or any regulations made thereunder, and until they are altered, repealed or amended by the Board, continue in force as if they were made by the Central Government under the Act, namely:-
- (i) matters specified under Section 28 of the Act, and
- (ii) matters specified in clause (b) and clauses (e) to (n) of Section 123 of the Act;

Provided that any amendment aforesaid to the existing rules and orders, not advantageous to an employee, shall not be made applicable to such employee unless the Board obtains the previous sanction of the Central Government.

- **5. Form of Receipt:** The receipt to be given in pursuance of sub-section (2) of Section 42 of the Act shall, as far as practicable, be in the form set out in the Appendix to these regulations.
- 6. **Period of Notice**: The period within which notice of loss or damage shall be given under sub-section (2) of Section 43 of the Act shall be seven clear working days from the date of taking charge of such goods under sub-section (2) of Section 42 of the Act.
- 7. **Period of Responsibility:** No responsibility shall attached to the Board under Section 43 of the Act after a period of seven clear working days from the date of taking charge of the goods by the Board, in respect of such goods.

Explanation:-In computing the period of seven clear working days referred to in this regulation or regulation 6, account shall not be taken of the day of taking charge of the goods.

APPENDIX

(See Regulation 5)

	(See Hegenwich e)
Book No S.No	
Cargo handled by Gang No	Maistry

PORT OF TUTICORIN

RECEIPT FOR IMPORT CARGO

Book No						
Boat Note No.	Date:					
Loanding from Boats/Direct Landing Shift I On						
II						

of Boat No						Time of Entry				
Tally of cargo ex. <u>S.S.</u>			M/s		_Ager	nt at				
		MV.								
By Derrick No At Hatch No							Berth I, II, III, IV/ Mooring			
							Time commenced			
Time								finished	1	
CONTENTS AND STATE OF CONTENTS UNKNOWN										
Sling No.	Timing of			Description of	and	Particulars of Tally	Total	Cwt.	Remarks	
	Slings Landed	Slings Cleared	Cargo cleared	packages	numbers			Qr. Lbs. Or Kilos		
								Total		
Received copy of tally sheet										
Agent Representative Port Tally Clerk										